

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 462 of 2023

IN THE MATTER OF:

Ashlesh Kumar Gupta

...Appellant

Versus

Amit Joshi & Ors.

...Respondents

Present:

For Appellant: Mr. Nidesh Gupta, Sr. Advocate with Mr. Sidharth Chopra, Mr. Navneet, Mr. Manas, Mr. Shubham Kumar, Advocates

For Respondent: Ms. Pooja M Saigal, Mr. Simrat Singh Pasay, Mr. Nipun Gupta, Ms. Tanya Pandey, Advocates for R-1 to R-5
Mr. Abhishek Anand, Advocate for Anusha Engine..
Mr. Nilesh Sharma, Mr. Karan Valecha, Advocate for R-6, IRP

With

Company Appeal (AT) (Insolvency) No. 463 of 2023

IN THE MATTER OF:

Gayatri Life Buyers Resident Association

...Appellant

Versus

Amit Joshi & Ors.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Aditya Guari, Advocates

For Respondent: Ms. Pooja M Saigal, Mr. Simrat Singh Pasay, Mr. Nipun Gupta, Ms. Tanya Pandey, Advocates for R-1 to R-5
Mr. Abhishek Anand, Advocate for Anusha Engine..
Mr. Nilesh Sharma, Mr. Karan Valecha, Advocate for R-6, IRP

ORDER

17.04.2023: Learned Sr. Counsel for the Appellant in C.A. (AT) Ins. No. 462 of 2023 prays time to file "Affidavit" giving the details of fund which may

be utilised by the Corporate Debtor for carrying out the constructions along with the “detailed timelines” with regard to each tower.

2. Let the Affidavit be filed by day after tomorrow. List this Appeal on **20th April, 2023**. Till that date, Committee of Creditors shall not be constituted. Learned Counsel for the Appellant submitted that Appellant shall try to reach the Home Buyers with the suggestions.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)

Basant/nn